

Reg. post

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**

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To

Shri Mrs. Resu Dogra  
Sub-judge (Judd. Magistrate), 1st class  
Bhadernak.

No: 8423-25/8-1 Dated: 01/07/2019

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated \_\_\_\_\_, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

**"High Court of Jammu & Kashmir at Jammu"**

**CIRCULAR**

**No:44 dated:-06-01-2017**

**Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.**

**Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.**

**In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.**

**They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.**

**By Order".**

Accordingly, I am directed to request you to submit your application in accordance with the Circular mentioned above.

Yours faithfully,



(Permod Kumar)  
Deputy Registrar (G.S.)

